AGGARSAIN SPINNERS LIMITED

CIN : L17297HR1998PTC034043
Regd. Office: 2nd Floor, SCO 404, Sector-20, Panchkula-134116
Ph: 0172-4644666, 4644777 | Email: aggarsainspinners@gmail.com
Website: www.aggarsainspinners.com

NOTICE OF 30th ANNUAL GENERAL MEETING (AGM)

Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Aggarsain Spinners Limited ("the Company") will be held on Thursday, the 28th day of September, 2023 at 11.00 am at Hotel Shiraaj, Sector-10, Opp. Bus Stand, Panchkula-134113 to transact the business as set out in the Notice of Annual General Meeting dated 28.08.2023.

Copies of the said Notice of 30th AGM, Annual Report have already been sent through email to all the members whose email ids are registered with the Depository Participant or with the Company. Physical copies of the same have been sent to all other members at their registered address, whose email ids are not registered with the Depository Participant. The Company has completed the dispatch of Notice of AGM through mail and through courier on Saturday, 02nd September, 2023. The Notice of the 30th Annual General Meeting (AGM) and the Annual Report for the financial year 2022-2023 is also available on the Company's website www.aggarsainspinners.com and Notice of AGM is also available on the website of the National Securities Depository Limited ('NSDL') www.nsdl.co.in

E-VOTING

The Company is pleased to provide to Members the facility to cast their vote by electronic means on all the resolutions set forth in the said Notice of AGM in terms of the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 amended upto date and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

1. The e-voting period will commence on Monday, 25th September, 2023 (10.00 a.m.) and ends on Wednesday, 27th September, 2023 (5.00 p.m.).
2. The cut-off date for the purpose of determining shareholders for voting through remote e voting and at the venue of AGM is Thursday, September 21, 2023 (Cut-Off Date). Members holding shares either in physical or dematerialized as on the Cut-off date may either caste their votes, electronically by following the instructions provided in Notice of AGM for NSDL and CDSL both from a place other than the venue of AGM or at Venue of AGM through Ballot Paper.
3. Person who becomes a member of the Company after dispatch of Notice may obtain login credentials & details by sending request at evoting@nsdl.co.in .
4. Voting through electronic mode shall not be allowed beyond 5:00 p.m. on Wednesday, 27th September, 2023 and e-voting module shall be disabled thereafter and once the vote on the resolution cast by the member, the member shall not be allowed to change it subsequently.
5. The facility for casting the vote through Ballot Paper will be made available at the AGM and the Members attending the AGM who have not casted their vote by means of e-voting shall be able to cast their vote at the AGM through Ballot Paper.
6. The Members who have casted their vote by e-voting can attend the AGM but shall not be entitled to cast vote again.
7. A person whose name is recorded in the register of members maintained by the depository as on the cut off date i.e. Thursday, September 21, 2023 shall be entitled to avail the facility of e-voting as well as voting in the AGM.
8. Members are required to use their login id and password to vote electronically by following procedure of e-voting given in the notice of Annual General Meeting.

In case of any queries pertaining to e-voting, you may refer to the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the 'Downloads' section of www.evoting.nsdl.com or call on toll free no. 1800 1020 990 and 1800 22 44 30 or send a request to (Name of NSDL Official) at evoting@nsdl.co.in.

For any further grievances related to remote e-voting, members may call on the Toll-Free no. 1800 1020 990 or Contact Ms. Soni Singh, Assistant Manager, NSDL, Trade World, 4th Floor, A Wing, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013 at the designated email IDs – evoting@nsdl.co.in in at Telephone Nos 1800 102 0990, 1800 22 4430.

In Compliance of applicable provisions of the Companies Act, 2013 and as a part of Green Initiative, The Company encourages the Members to provide/update their email addresses to enable the servicing of notice(s) document(s) Annual Report(s) electronically. The request for updating of records for members holding shares in physical mode shall be sent to the Company or RTA and In case of members holding shares in dematerialized mode then to the Depository Participant.

By Order of the Board of Directors of the Company
For **Aggarsain Spinners Limited**
Sd/-
Sunny Garg
Managing Director
DIN: 02000004

Date: 02/09/2023
Place: Panchkula

CONSOLIDATED FINVEST & HOLDINGS LIMITED

CIN: L33200UP1993PLC015474
Registered Office: 19th K.M., Hapur-Bulandshahr Road, P.O. Gulaothi, Dist. Bulandshahr -245408
Head Office: Plot No. 12, Sector B-1, Local Shopping Complex, Vasant Kunj, New Delhi-110 070
Tel: 011-40322100, **Email:** cs_cfhl@jindalgroup.com, **website:** www.consofinvest.com

NOTICE OF 37TH ANNUAL GENERAL MEETING

Notice is hereby given that the 37th Annual General Meeting ("AGM") of the Company will be held on Wednesday, 27th September, 2023 at 11.30 A.M. at Hotel Natraj, Delhi Road, Kala Aam, Civil Lines, Bulandshahr, Uttar Pradesh-203001 to transact the business, as set out in the Notice dated 31st August, 2023 convening the AGM. In accordance with provisions of the Companies Act, 2013 (the Act) read with applicable Rules, the Notice of the AGM along with the Annual Report for Financial Year 2022-23 shall be sent on 4th September, 2023 by electronic mode to those members whose e-mail addresses are registered with the Company/Depositories, unless any member has requested for a physical copy of the same. For remaining members, physical copies of the Notice of the AGM and Annual Report has been sent on 2nd September, 2023 by the permitted mode. The Notice of AGM and Annual Report can also be accessed on the website of the Company i.e. www.consofinvest.com. The relevant documents pertaining to the items of business to be transacted at the AGM are also available for inspection at the Registered Office of the Company during normal business hours on working days.

Notice is also hereby given pursuant to Section 91 of the Act and other applicable provisions, if any, that the Register of Members and the Share Transfer Books of the Company will remain closed from Thursday, 21st September 2023 to Wednesday, 27th September, 2023, (both days inclusive) for the purpose of AGM. A member entitled to attend and vote is also entitled to appoint a proxy to attend and vote instead of himself/herself. Such proxy need not be a member of the Company. The proxy form in order to be effective must be lodged at the Registered Office of the Company not less than 48 hours before the commencement of the meeting. In terms of Section 108 of the Act, read with applicable rules and Regulation 44 of the SEBI (LODR) Regulations, 2015, the Company has availed the services of Link Intime India Pvt. Limited (LIIPL) for providing an e-voting platform to the members of the Company to cast their vote through e-voting in respect of Business, as set out in the Notice dated 31st August, 2023. The remote e-voting period commences on Sunday, 24th September, 2023 (9.00 a.m. IST) and ends on Tuesday, 26th September, 2023 (5.00 p.m.IST). During this period, shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date of 20th September, 2023, may cast their vote electronically (remote e-voting). The e-voting module shall be disabled by LIIPL for e-voting thereafter. Any person who has acquired or become member of the company after the dispatch of Notice may acquire user-ID and password for remote e-voting from LIIPL. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting. A member who attends the AGM and not casted his/her vote through remote e-voting earlier may cast their vote through Ballot Paper by putting (√) in appropriate one column only (For or Against) in respect of each resolution. A member who put (√) in both the columns (For or Against) in respect of any or all the resolutions then his/her vote shall stand invalid in respect of that resolution. The Company has made the necessary arrangements in this regard at the AGM Venue. Members are requested to fill complete details in Ballot Paper and put their signature before casting their vote. Any overwriting and cutting is not permited in Ballot Paper. Ms. Akarshika Goel of Grover Ahuja & Associates, Practicing Company Secretaries (Membership No. ACS 29525 and CP No. 12770) has been appointed as the scrutinizer to scrutinize the e-voting process and physical meeting in a fair and transparent manner.

For detailed instruction pertaining to e-voting, members may please refer Notes to Notice of the AGM. Results (both e-voting and voting through ballot paper) of AGM shall be declared within 48 hours from the conclusion of the AGM and shall also be placed on the websites of the Company at www.consofinvest.com, LIIPL at https://instavote.linkintime.co.in and Stock Exchanges at www.nseindia.com. In case of any queries or grievances pertaining to the e-voting procedure, shareholders may get in touch with the followings:

Link Intime India Pvt. Ltd.	Consolidated Finvest & Holdings Limited
Mr. Swapan Kumar Naskar Associate Vice President & Head (North India) Noble Heights, 1st Floor, Plot No. NH 2, LSC, C-1 Block, Near Savitri Market, Janakpuri, New Delhi-110058. **Tel:** 011-49411000, 022-49186000. **Email:** enotices@linkintime.co.in	Mr. Anil Kaushal Company Secretary& Compliance Officer Plot No. 12, Sector B -1, Local Shopping Complex, Vasant Kunj, New Delhi – 110070. **Phone No.:** 011-40322100 **Email:** cs_cfhl@jindalgroup.com

By Order of the Board
Consolidated Finvest & Holdings Limited
Sd./-
Anil Kaushal
Company Secretary
FCS 4502

Place : New Delhi
Date : September 02, 2023

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. A.L. SUDERSHAN CONSTRUCTION COMPANY LIMITED

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	A.L. SUDERSHAN CONSTRUCTION COMPANY LIMITED
2.	Date of incorporation of corporate debtor	20-10-1992
3.	Authority under which corporate debtor is incorporated/registered	RoC- Hyderabad
4.	Corporate identity number / limited liability identity number of corporate debtor	U45200TG1992PLC014904
5.	Address of the registered office and principal office (if any) of corporate debtor	7-3-719,RASHTRAPATHI ROAD, SECUNDERABAD - 500003 TELANGANA.
6.	Date of closure of insolvency resolution process	28-08-2023
7.	Liquidation commencement date of corporate debtor	28-08-2023 (Uploaded Order Copy received on 30-08-2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Kalvakolanu Murali Krishna Prasad, IBBI REGN. NO.IBBI/IPA-001/IP-P00967/2017-2018/11588
9.	Address and e-mail of the liquidator, as registered with Board	8-27, Plot No. 106, Mythripuram Colony, Karmanghat, Vyshalinagar (PO), Hyderabad -500079 e-mail:kmk123ip@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	8-27, Plot No. 106, Mythripuram Colony, Karmanghat, Vyshalinagar (PO), Hyderabad -500079 e-mail: alsudershanliq@gmail.com
11.	Last date for submission of claims	27-09-2023

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the **M/S. A.L. SUDERSHAN CONSTRUCTION COMPANY LIMITED** on **28-08-2023.**

The stakeholders of A.L. SUDERSHAN CONSTRUCTION COMPANY LIMITED are hereby called upon to submit their claims with proof on or before **27-09-2023** to the liquidator at the address mentioned against item No.**10.**

The financial creditors shall submit their claims with proof by electronic means only**.** All other creditors may submit the claims with the proof in person, by post or by electronic means**.** Submission of false or misleading proof of claims shall attract penalties**.**

[In Case a stakeholder does not submit its claim during Liquidation Process, the claim submitted by such a stakeholder during Corporate Insolvency Resolution Process (CIRP) under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38]

Date : 02-09-2023
Hyderabad

Kalvakolanu Murali Krishna Prasad,
IBBI/IPA-001/IP-P00967/2017-2018/11588
Liquidator (AFA Valid Upto 24-11-2023)

"IMPORTANT"

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3i Infotech

3i Infotech Limited

Corporate Identification Number (CIN) : L67120MH1993PLC074411
Registered office: Tower # 5, International Infotech Park, Vashi, Navi Mumbai 400 703.
Tel No.: (022) 7123 8000 | **Email:** investors@3i-infotech.com | **Website:** www.3i-infotech.com

NOTICE TO MEMBERS FOR 30TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 30th Annual General Meeting ("AGM") of the Members of 3i Infotech Limited (the "Company") will be held on **Monday, September 25, 2023 at 11:30 a.m. (IST)** through Video Conferencing ("VC") / Other Audio-visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 (the "Act") and rules framed thereunder read with Ministry of Corporate Affairs ("MCA") General Circular No. 11/2022 dated December 28, 2022, General Circular No. 2/2022 dated May 5, 2022 read with circulars dated December 31, 2020, September 28, 2020, June 15, 2020, April 13, 2020 and April 8, 2020 (collectively referred as "MCA Circulars") and the Securities and Exchange Board of India ("SEBI") circulars dated January 5, 2023, May 13, 2022, January 15, 2021 and May 12, 2020 (collectively referred as "SEBI Circulars") without the physical presence of the Members at a common venue to transact the businesses as set out in the Notice convening AGM.

In compliance with the above circulars, electronic copies of the Notice of the AGM along with the Annual Report of the Company for the financial year ended March 31, 2023 (the "Documents") have been sent to the Members whose e-mail address(es) are registered with the Company or as furnished by the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") and the electronic dispatch of the documents has been completed by the Company on Saturday, September 2, 2023.

The Documents are available on the website of the Company at **www.3i-infotech.com** and on the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively and also on the website of NSDL i.e. **www.evoting.nsdl.com**.

NSDL will be providing the necessary facility for voting through remote electronic voting ("remote e-voting") and for attending the AGM through VC/OAVM facility and e-voting during the AGM. Members can attend the AGM through VC/OAVM facility by following procedure as set out in the Notice of the AGM.

We further inform that:

1. Date and time of commencement of remote e-voting: Friday, September 22, 2023 at 9:00 a.m. (IST).
2. Date and time of end of remote e-voting: Sunday, September 24, 2023 at 5:00 p.m. (IST).
3. Remote e-voting shall not be allowed beyond 5:00 p.m. (IST) on Sunday, September 24, 2023.
4. Members holding shares either in physical form or dematerialized form, as on the cut-off off date i.e. Monday, September 18, 2023 may cast their vote electronically on the business as set forth in the Notice of AGM through remote e-voting or e-voting during the AGM.
5. The voting rights of Members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date (i.e. Monday, September 18, 2023). All existing equity shareholders whose name is recorded in the register of Members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or casting vote through e-voting system at the AGM. A person who is not a Member as on the cut-off date should treat the Notice of the AGM for information purpose only.
6. Any person, who acquires shares of the Company and becomes Member of the Company after dispatch of the Notice and holding shares as on the cut-off date, such person may obtain the login ID and password by sending a request to evoting@nsdl.co.in.
7. The facility of e-voting will also be made available during the AGM and those Members present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM. Once the vote on a resolution is cast by a Member, it cannot be subsequently changed or cast again.
8. Those Members who have cast their votes by remote e-voting prior to the AGM may also attend AGM, but they shall not be entitled to cast their votes again.
9. For any queries or grievances relating to remote e-voting, Members may please contact Mr. Amit Vishal, Assistant Vice-President or Ms. Pallavi Mhatre, Senior Manager, NSDL, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013 or at (022) 4886 7000 and (022) 2499 7000 or evoting@nsdl.co.in.

Dates of Book Closure:

Notice is also hereby given that pursuant to provisions of Section 91 of the Companies Act, 2013 read with rules thereunder and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Tuesday, September 19, 2023 to Monday, September 25, 2023 (both days inclusive).

Manner of Registering / updating e-mail addresses:

Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their concerned Depository Participant and in respect of shares held in physical form, by writing to the Company's Registrar and Share Transfer Agent.

By Order of the Board of Directors
Sd/-
Varika Rastogi
Company Secretary

Date : September 2, 2023
Place : Navi Mumbai

इंडियन बैंक **Indian Bank**
ALLAHABAD

Sr. No.	Description of the Property with Property ID No. (Status of Possession)	Name of the Borrower / Guarantor / Mortgager with address	Amount of Secured Debt	Reserve Price (In ₹)	Earnest Money Deposit (In ₹)	Bid Incremental Amt. (In ₹)	Branch Name & Authorised Office's name and Contact No.
19	Warehousing Godown No. 1 **adm.** 2200 sq. fts. Carpet area, Godown No. 2 **adm.** 2200 sq. fts. Carpet area both on Gr. Floor, Godown No. 101 **adm.** 2200 sq. fts. Carpet area, Godown No. 102 **adm.** 2200 sq. fts. **Carpet area** and Godown No. 103 **adm.** 1996 sq. fts. **Carpet area** all three on 1st floor, **total adm.** 10796 sq. fts. In the building No. C-2 of the project known as **"KAVYA COMMERCIAL CENTER"** Constructed on a Land bearing Survey Nos. 29/6 Part, 29/9 Part, 29/8 Part, and 32/3 situate, lying and being at Village Arjunali, Taluka Bhiwandi, Dist. Thane, within the limits of Arjunali Grampanchyat, Talathi : Saja Arjunali, Sub-Registration District and Taluka Bhiwandi, Registration District and District Thane. **PROP. ID NO. :** IDIB3245708194 **(SYMBOLIC POSSESSION)**	1. **M/s. Khetlya Mercantile Pvt. Ltd. PRIVATE LIMITED COMPANY** 2. **Mrs. Vaishali Bhavesh Shah** (Director / Guarantor) W/o. Mr. Bhavesh Himatlal Shah 3. **Bhavesh Himatlal Shah** (Director / Guarantor) S/o. Mr. Himatlal Shah ▪ **All Add. are :** Flat No. 4, HEM Building, North South Road No. 5, Near Cooper Hospital, JVPD Scheme, Ville parle (West), Mumbai-400 056, Maharashtra.	**₹ 4,97,57,757/-** [Rs. Four Crore Ninty Seven Lakh Fifty Seven Thousand Seven Hundred Fifty Seven Only) as on **30.06.2023**	₹ 1,65,00,000/-	₹ 16,50,000/-	₹ 50,000/-	**Mr. Santosh Kumar Srivastav, Contact No. 7076297530**
	•DT. & TIME OF E-AUCTION : 20.09.2023 - 11.00 a. m. to 04.00 p. m. •DT. & TIME OF INSPECTION : 16.09.2023 - 11.00 a. m. to 01.00 p. m.			Encumbrances on the Property :			Not known
20	Exclusive charge by way of Equitable Mortgage of Gala /Unit No. 38-A, CTS No. 312, 2nd Floor, Raj Industrial Complex premises CHS. Ltd., Military Road, Marol, Andheri (East), Mumbai-400 059 in the name of **Jyotibhushan T. Tiwari.** Having **Carpet Area of** 690 Sq. Ft. and **Built up Area** 720 Sq. Ft. under SARFAESI Act. **Boundaries** - • **On or towards East :** Mithi River; •**On or towards West :** Y Wing; •**On or towards North :** Unit No. A/39; •**On or towards South:** Unit No. A/37. **PROP. ID NO. :** IDIB30168522853 **(SYMBOLIC POSSESSION)**	1. **M/s. Sonachi Industries Ltd.** ▪ **Add. :** Gala / Unit No. 38-A, 2nd Flr., Raj Ind. Complex Premises CHSL., Military Rd., Marol, Maroshi, Andheri (E), Mumbai-400 059, MH.; ▪ **Also at :** Gala / Unit No. 38-A, 2nd Flr., Raj Ind. Complex Premises CHS. CHSL., Military Rd., Marol, Maroshi, Andheri (E), Mumbai-400 059, MH.; ▪ **Also at :** F-801, Lotus Corporate Park, Jay Couch, Goregaon (E), Mumbai-400 063, MH. 2. **Mr. Jyoti Bhusan Tiwari** (Director / Guarantor / Mortgagor) 3. **Mrs. Laxmi Jyotibhushan Tiwari** (Director / Guarantor) 4. **Mrs. Padmabhushan T. Tiwari** (Director / Guarantor) ▪ **All Add. are :** 601 D, Ashok Avenue CHS. Military Road, Marol, Andheri East, Mumbai-400 069, Maharashtra. 5. **M/s. Sonachi Biotech P. Limited** (Corporate Guarantor) ▪ **Add. :** Gala / Unit No. 38-A, 2nd Floor, Raj Industrial Complex Premises CHS. Ltd., Military Road, Marol, Maroshi, Andheri (E), Mumbai-400 059, MH..	**₹ 15,48,42346.30** [Rs. Fifteen Crores Forty Eight Lakhs Forty Two Thousand Three Hundred Forty Six and Paise Thirty only as on **28.02.2018**	₹ 98,000/-	₹ 10,000/-	₹ 50,000/-	**Mr. Santosh Kumar Srivastav, Contact No. 7076297530**
	•DT. & TIME OF E-AUCTION : 20.09.2023 - 11.00 a. m. to 04.00 p. m. •DT. & TIME OF INSPECTION : 23.08.2023 - 11.00 a. m. to 04.00 p. m.			Encumbrances on the Property :			Not known
21.	☛ **Property No. 1** : Gala No:201 B 2nd Floor, TEJPAL INDUSTRIAL BUILDING NO.2 CO OPERATIVE PREMISES SOCIETY LIMITED, Plot no.3 village Saki, Andheri Kurla Road, Sakinaka, Andheri(East) Mumbai-400072 **PROP. ID NO. :** IDIB32136204111A **(POSSESSION)** ☛ **Property No. 2** : Gala No. 201 A, 2nd Floor, TEJPAL INDUSTRIAL BUILDING NO. 2 CO OPERATIVE PREMISES SOCIETY LIMITED, Plot No. 3, Village Saki, Andheri Kurla Road, Sakinaka, Andheri (East), Mumbai - 400 072**PROP. ID NO. :** IDIB32136204111B **(POSSESSION)** ☛ **Property No. 3** : Gala No:202A,2ND Floor, TEJPAL INDUSTRIAL BUILDING NO 2 CO OPERATIVE PREMISES SOCIETY LIMITED, Plot no.3 Village Saki Andheri Kurla Road, Sakinaka Andheri (East)Mumbai-400072 **PROP. ID NO. :** IDIB32136204111C **(POSSESSION)**	1. **Mr. Mangesh Anant Joshi** (Proprietor & Guarantor) 2. **Mrs.Ashwini M Joshi** (Guarantor) ▪ **Both Add. are :** B-2-214 Jai Chamundai CHS Ltd. Ambadi Road Vishal Nagar Vashi (West) - Mumbai 401202. 2. **Mr. Laxmikant A Joshi** (Guarantor) 3. **Mrs. Hemalata L Joshi** (Guarantor) ▪ **Both Add. are :** B-2-207, Jai Chamundai CHS Ltd. Ambadi Road Vishal Nagar Vashi (West) - Mumbai 401202	**₹ 4,07,19,540.88/-** [Rs. Four Crore Seventy-One Lakh Ninty five thousand Forty rupees and eighty-eight paise only only] as on **31.08.2023**	✦Property No. 1 : ₹ 93,33,000/- ✦Property No. 2 : ₹ 93,33,000/- ✦Property No. 3 : ₹ 93,33,000/-	₹ 9,33,000/- ₹ 9,33,000/- ₹ 9,33,000/-	₹ 50,000/- ₹ 50,000/- ₹ 50,000/-	**: Mrs. Kalpana Purohit Contact No. 9819807371**
	•DT. & TIME OF E-AUCTION : 20.09.2023 - 11.00 a. m. to 04.00 p. m. •DT. & TIME OF INSPECTION : 12.09.2023 - 11.00 a. m. to 01.00 p. m.			Encumbrances on the Property :			Not known
22.	☛ **Property No. 1** : Commercial Office No. D/0105, 1st Floor, Jui Nagar Railway Station Complex, Node, Nerul, Navi Mumbai-400 706 owned by the borrower company represented by liquidator. **Boundaries of the property :** •**North :** By Railway Line; •**South :** By Railway Line; •**East :** By Service Road + Highway; • **West :** By Station Road. **PROP. ID NO. :** IDIB30009056553A **(POSSESSION)** ☛ **Property No. 2** : Office premises at Gala No. 27, Wing B, Ground Floor, Building No. 5, Sanjay Building, Akshay Mittal Industrial CHS., Andheri, Kurla Road, Mumbai, Survey No. 84, 85, 86P, CTS No. 1637, Village Marol Andheri (East), Mumbai 400059 owned by the Borrower company represented by liquidator. **Boundaries of the property :** •**North :** By Rahul Mittal Building No. 3; •**South :** By Industrial Parking Area; •**East :** By B East Wing; •**West :** By A Wing. **PROP. ID NO. :** IDIB30009056553B **(POSSESSION)** ☛ **Property No. 3** : Commercial Building situated on Plot No. 05, Royal Palms Estate, Aarey Milk Colony Road, Village Maroshi, Goregaon (East) Mumbai-400 065 owned by the borrower Company represented by liquidator. **Boundaries of the property :** •**North :** By Road & Diamond ISLE -4; •**South :** By Road & Diamond ISLE -2; •**East :** By Piccadilly Apartment-1; •**West :** By Commercial Bldg. **PROP. ID NO. :** IDIB30009056553C **(POSSESSION)** ☛ **Property No. 4** : Residential Flat No. 4, 1st Floor, Building No. A, Chand Co-Operative Housing society Limited, Juhu Church Road, Juhu, Mumbai-400 054 owned by **Mr. R. C. Nanda. Boundaries of the property :** •**North :** By Juhu Dhobi Ghat; •**South :** By Wing A; •**East :** By Wing B; •**West :** By Hare Rama Hare Krishna Road. **PROP. ID NO. :** IDIB30009056553D **(POSSESSION)**	1. **M/s. Topsgrup Services & Solutions Limited** (Erstwhile Tops Security Ltd). Represented by Liquidator Mr. Anshul Gupta ▪ **Regd. off. are :** 5 Royal Palms Estate, Aarey Milk Colony, Goregaon (East), Mumbai 400065. 2. **Dr. Diwan Rahul Nandra** (Director / Guarantor) 3. **Retd. Major R. C. Nanda** (Director / Guarantor / Mortgagor) ▪ **Both Add. are :** 14-B, Magnum Towers, 2nd Cross Lane, Lokhandwala Complex, Andheri (W), Mumbai-400 053, Maharashtra.	**₹ 36,66,28,350/-** [Rs. Thirty Six Crore Sixty Six Lacs Twenty Eight Thousand Three Hundred Fifty only] as on **30.01.2021**	✦Property No. 1 : ₹ 1,68,91,000/- ✦Property No. 2 : ₹ 2,43,21,000/- ✦Property No. 3 : ₹ 21,24,36,000/- ✦Property No. 4 : ₹ 2,58,77,000/-	₹ 16,90,000/- ₹ 24,33,000/- ₹ 50,00,000/- ₹ 26,00,000/-	₹ 1,00,000/- ₹ 1,00,000/- ₹ 1,00,000/- ₹ 50,000/-	**Mr. Santosh Kumar Srivastav, Contact No. 7076297530**
	•DT. & TIME OF E-AUCTION : 20.09.2023 - 11.00 a. m. to 04.00 p. m. •DT. & TIME OF INSPECTION : 12.09.2023 - 11.00 a. m. to 01.00 p. m.			Encumbrances on the Property :			Not known

Bidders are advised to visit the website **(www.mstcecommerce.com)** of our e-auction service provider **MSTC Ltd.** to participate in online bid. For Technical Assistance please call **MSTC HELPDESK No. 033-22901004** and other helpline No(s). available in service providers help desk. For registration status with **MSTC Ltd.,** Please contact **ibapiop@mstcecommerce.com** and for EMD status please contact **ibapifin@mstcecommerce.com**. For Property details and photograph of the property and auction terms and conditions please visit **https://ibapi.in** and for clarifications related to this portal, Please contact Help Line No. **18001025026 and 011-41106131.** Bidders are advised to use Property ID number mentioned above while searching for the property in the website with **https://ibapi.in and www.mstcecommerce.com**

Date : 03.09.2023
Place: Mumbai

Sd/-
Authorised Officer, **Indian Bank**

Kothari Group

KOTHARI PHYTOCHEMICALS & INDUSTRIES LIMITED

Regd. Office: C-4, Gillander House, 8 Netaji Subhas Road, Kolkata - 700 001
Phone: 2230 - 2331 (6 lines), E. mail: hokothari@yahoo.com
Website: www.kothariphyto.com, CIN: U15491WB1897PLC001365

NOTICE

(For attention of Equity Shareholders of the Company)

Sub.: Transfer of Equity Shares of the Company to the Investor Education and Protection Fund ("IEPF") Authority

Members are hereby informed in terms of Section 124 (6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended (the "Rules"), that Equity Shares of the Company in respect of which dividend entitlements have remained unclaimed or unpaid for seven consecutive years or more, are required to be transferred by the Company to the demat account of the Investor Education and Protection Fund (IEPF) Authority established by the Government of India.

Unclaimed or unpaid dividend up to the year ended March 31, 2015 has been transferred by the Company to the IEPF within the statutory time period. Further, the shares against which such dividends remained unpaid / unclaimed for continuous period from F. Y. 2014 – 2015 to F. Y. 2020 – 2021 have also been transferred to the IEPF's demat account.

Dividends for the financial year ended March 31, 2016 onwards are presently lying with the Company. The Company has sent individual notices to the concerned shareholders through Registered Post on 24th July, 2023 at their registered address with details of unpaid dividends for last 7 (seven) years requesting them to claim the same latest by October 15, 2023 to avoid transfer of their shares to the IEPF. The Company has also uploaded details of such Shareholders, Folio No. / DP ID / Client ID and No. of shares due for transfer to the IEPF, on its website at **www.kothariphyto.com**

Shareholders are requested to claim above dividend on or before October 15, 2023, along with all documentary evidence as mentioned below :

For shares held in Demat form : Client master list along with request letter and supporting documents.

For shares held in Physical form : Form ISR - 1 & ISR - 2 duly filed and signed along with request letter and supporting documents.

In case no valid claim for the unpaid / unclaimed dividends is received by the Company's Registrar and Share Transfer Agent (RTA) within October 15, 2023, the Company will proceed to issue new share certificate(s) in lieu of the original share certificate(s) held by shareholders holding shares in physical form and whose shares are liable to be transferred to the IEPF and upon such issue, the original share certificate(s) which are registered in their name will stand automatically cancelled. In case of shares held in electronic form, the shares will be directly transferred to the demat account of the IEPF Authority. Shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed to be adequate notice in respect of issue of the Duplicate Share Certificate(s) by the Company and issuing of instruction(s) to Depository Participants for the purpose of transfer of shares to IEPF Authority, pursuant to the aforesaid Rules.

Valid requests / claims should reach the Company's RTA by October 15, 2023 at :

Maheshwari Datamatics Private Limited
(Unit : Kothari Phytochemicals & Industries Limited)
23, R. N. Mukherjee Road, 5 th Floor, Kolkata - 700 001
Email - mdpldc@yahoo.com
Phone : 033 - 2248 - 2248 / 2243 - 5029, Fax : 033 - 2248 - 4787

In the event, valid claim is not received by the aforesaid date, the Company will proceed to transfer the Equity Shares of the Company, registered in the name of the Shareholder to the credit of the IEPF Authority on its due date without further notice. Once these shares are transferred by the Company to the IEPF, no claim shall lie against the Company.

Shareholders may note that both the unclaimed dividends and the shares transferred to IEPF demat account, including all benefits accruing on such shares, if any, can be claimed back by the concerned shareholder from IEPF Authority by making an application in Form IEPF - 5.

Clarification on this matter may be sought from the Company's Registrar and Share Transfer Agent, Maheshwari Datamatics Private Limited, (Unit : Kothari Phytochemicals & Industries Limited), 23, R. N. Mukherjee Road, 5th Floor, Kolkata - 700 001, Email : **mdpldc@yahoo.com** Phone : 033 - 2248 - 2248 / 2243 - 5029, Fax : 033 - 2248 - 4787 (Concerned person : Mr. S. K. Choubey).

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

For KOTHARI PHYTOCHEMICALS & INDUSTRIES LIMITED
Sd/-
A. K. Toshniwal
Managing Director

Date : 01.09.2023
Place : Kolkata

SBC EXPORTS LIMITED

CIN: L18100UP2011PLC043209
Regd. Off.: HOUSE NO.-20, LOHIYA TALAB, CHOTI BASAHI
P.O.: VINDHYACHAL MIRZAPUR UP 231307 IN
Tel: 0120-2895246, Email: info@sbcexportslimited.com, Website: www.sbcexportslimited.com

NOTICE OF 12TH ANNUAL GENERAL MEETING AND BOOK CLOSURE

The Notice is hereby given that:-

1. **The 12th Annual General Meeting of the members of the Company will be held on Tuesday the 26th day of September, 2023 at 10:00 a.m. at the registered office of the company at House no.-20, Lohiya talab, Choti basahi P.O.: Vindhyachal, Mirzapur - 231307, Uttar Pradesh to transact the business that will be set forth in the Notice of the Meeting.**
2. **Electronic copies of the Notice of the AGM along with the Annual Report for financial year 2022-23 have been sent to all the shareholders on or before September 2, 2023, whose email addresses are registered with the Company/ Depository Participant(s).**
3. **Manner of registering/updating email addresses:**
   Shareholders holding share(s) in dematerialized form, are requested to register their email address and mobile numbers with their relevant depositories through their depository participants.
4. **The notice of the 12th AGM and Annual Report for financial year 2022-23 will also be made available on the Company's website at www.sbcexportslimited.com websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively.**
5. **A Member entitled to attend and vote is entitled to appoint a proxy to attend and vote on a poll, instead of him/her self and the proxy need not be a member. A person can act as proxy on behalf of members' up to and not exceeding fifty and holding in the aggregate not more than ten percent of the total share capital of the company. Further, a member holding more than ten percent of the total share capital of the company carrying voting rights may appoint a single person as proxy and such person shall not act as proxy for any other person or member. The instrument appointing proxy must be deposited at the registered office of the company not less than 48 hours before the time of holding the meeting.**
6. **Corporate members are requested to send a duly certified copy of the board resolution, pursuant to Section 113 of the Companies Act, 2013, authorising their representative to attend and vote on their behalf at the Meeting.**
7. **During the period beginning 24 hours before the time fixed for the commencement of the meeting and ending with the conclusion of the meeting, members would be entitled to inspect the proxies lodged, at any time during the business hours of the Company, provided not less than 3 days written notice is given to the Company.**
8. **Members/Proxies/Authorised Representatives should bring the duly filled Attendance Slips enclosed to attend the meeting.**
9. **The Register of Members & Share Transfer Books of the Company will remain closed from Wednesday, 20th September, 2023 to Tuesday, 26th September, 2023 (both days inclusive) for the purpose of Annual General Meeting (AGM)**
10. **Annual Report for the financial year 2022-23 including notice of 12th AGM along with Attendance Slips and Proxy Forms have been sent on Email IDs of those members whose E-mail IDs are registered with the Depository Participant(s)/Company, unless a member has requested for a physical copy of the same. The Documents shall be sent through permitted mode to all members holding shares in physical mode.**
11. **Documents referred to in the notice and the explanatory statement shall be kept open for inspection by the members at the registered office of the Company on all working days (Monday to Saturday) from 10.00 a.m. to 01.00 p.m. except holidays, upto the date of the meeting.**

For and on behalf of the Board
For SBC Exports Limited
Sd/-
Hariom Sharma
Company Secretary

Date: 02.09.2023
Place: Sahibabad